

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 419
Appeal No. 287/ND/252/2023

IN THE MATTER OF:

Income Tax Officer	...	Appellant
Versus		
Registrar of Companies (Styx Back office Services Pvt Ltd)	...	Respondent

Under Section 252(1)

Order delivered on 16.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: Mr. Puneet Rai, Sr. St. Counsel, Mr. Ashvini Kr, Mr. Rishabh Nangia, Mr. Nikhil Jain, Advs.
For the ROC	: Ms. Jyoti Khurana, Mr. Aakash Sharma, Advs.
For the Respondent	: Mr. Rishi Bhatnagar, Mr. Rishabh Gaur, Advs., for R-3 and R-4

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Appellant is present through VC. Ld. Counsel for Respondent No. 3 as well as Ld. Counsel for the ROC are also present physically. This Tribunal vide order dated 27.02.2024, directed the Respondent to file reply within 10 days on receipt of copy of the appeal. In fact, Ld. Counsel for Respondent No. 3 sought 10 days time from the date of proceedings. However, in the interest of justice, R-3 and R-4 is permitted to file reply within ten days from today with an advance copy be served to the Counsel for the Appellant. Ld. Counsel for R-3 submitted that R-4 is filing an affidavit adopting the reply filed by R-3. List the matter on **28.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)